

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 270/2023

**In the matter of:**

Shrankhla Mittal

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

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Filed by



(Dr. B.M.S. Reddy)  
Sr. Environmental Engineer  
DPCC

Dated: 22 April, 2024

Place: Delhi

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**CLARIFICATION REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO HEARING HELD  
ON 19.04.2024.**

1. That this Hon'ble Tribunal taken up the above referred matter on 19.04.2023 and in view of observations made by this Hon'ble Tribunal during hearing following is submitted:

(a) SDM (Hauz Khas) had issued challans of Rs. 10,000/- each to 10 units for violation of the Noise Rules, 2000. The challaned units were directed to submit the challan amount in DPCC by SDM accordingly the challan amount was submitted by way of INB Transactions/ Bankers Cheques by the units. The confirmation of the payments made by the respective units was submitted to the Challaan issuing authority ie the SDM (Hauz Khas) in the present matter.

In order to apprise the status to this Hon'ble Tribunal in view of hearing scheduled for 19.04.2024, the information wrt the deposition of the amount of above said challans the DPCC took in to account the payment receipts sent by SDM (Hauz Khas) wrt 10 units as on 13.04.2024 to DPCC with transaction ID numbers. The Accounts section of DPCC could not reconcile the payment wrt 03 receipts as transaction numbers mentioned could not be matched. The DPCC

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was having the limited details in the form of payment receipts provided by the SDM office and during the hearing dated 19.04.2024 it was found that in the status apprised to Hon'ble Tribunal vide status report dated 16.04.2024 an error occurred unintentionally and accordingly the bank statement of a unit was obtained through the SDM office and record of DPCC was also again got checked. Accordingly the following revised status may please be taken on record:

Sl. No. of the Annexure-1	Name of the unit	Latest Status
2	Record Room	Rs. 10000/- received.
6	Strings Musical Bar	As the transaction ID for Rs.10000/- was not matching with the record of DPCC, SDM was requested on 19.4.2024 to provide the correct transaction details. SDM has provided the bank statement of the unit and after checking the DPCC record, Accounts Section of DPCC confirmed the receipt of the said EC.
8	Summer House	Rs. 10000/- received.

(b) That DPCC issued closure directions to following three units and their status as on day is as follows:

Sl. No. of the Annexure-2	Name and address of the unit	Latest Status	Page Number of the Tribunal record
3	Coast Cafe, A unit of Ms Ogaan Retail Pvt Ltd, H2, 2nd Floor, Hauz Khas Village, Delhi-110016	<ul style="list-style-type: none"> <li>Closure direction issued by DPCC vide letter dated 01.04.2024</li> </ul>	248-249

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		<ul style="list-style-type: none"> <li>Unit sealed by SDM on 06.4.2024.</li> </ul>	
4	Coast Cafe, A unit of Ms Ogaan Retail Pvt Ltd, H2, 3 <sup>rd</sup> Floor, Hauz Khas Village, Delhi-110016	<ul style="list-style-type: none"> <li>Closure direction issued by DPCC vide letter dated 01.04.2024</li> <li>Unit sealed by SDM on 06.4.2024.</li> </ul>	252-253
10	Hustle Bar, 30-B, 2 <sup>nd</sup> Floor, Hauz Khas Village, Delhi-110016	<ul style="list-style-type: none"> <li>Closure direction issued by DPCC vide letter dated 01.04.2024</li> <li>Unit sealed by SDM on 06.4.2024.</li> </ul>	244-245

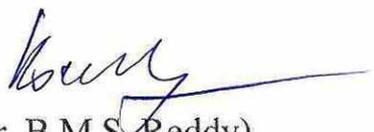
(c) That DPCC issued order for imposition of Environmental Compensation against following four units on 01.04.2024:

Sl. No. of the Annexure-2	Name of the unit	Latest Status	Page Number of the Tribunal record
3	Coast Cafe, A unit of Ms Ogaan Retail Pvt Ltd, H2, 2nd Floor, Hauz Khas Village, Delhi-110016	EC not deposited	250-251
4	Coast Cafe, A unit of Ms Ogaan Retail Pvt Ltd, H2, 3 <sup>rd</sup> Floor, Hauz Khas Village, Delhi-110016	EC not deposited	254-255

*Kuldeep*

7	FORK YOU, Building No- 30, 1 <sup>st</sup> floor Hauz Khas New Delhi-110016	EC not deposited	242-243
10	Hustle Bar, 30-B, 2 <sup>nd</sup> Floor, Hauz Khas Village, Delhi-110016	EC not deposited	246-247

2. That, the number of eateries in Hauz Khas area needs to be reconfirmed as Joint Committee consisting of MCD, SDM (Hauz Khas) and DPCC had inspected 23 eateries, MCD has licensed Health Trade to 30 units and DPCC has reported 31 eateries in the reports filed before this Hon'ble Tribunal. Therefore, a joint team consisting of officials from Revenue dept, MCD, DPCC, Delhi Police and Delhi Fire Services under the coordination/chairmanship of SDM (Hauz Khas) may be constituted by this Hon'ble Tribunal to check the factual status by revisiting the area.

  
(Dr. B.M.S. Reddy)  
Sr. Environmental Engineer